

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 8088 of 2021

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Sahnul Ansari @ Saharnul Ansari ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Deepak Kumar, Advocate

For the Opposite Party : Mr. V. N. Jha, A.P.P.

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3/06.09.2021 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Jainagar P.S. Case No. 79 of 2019 corresponding to S. T. No. 89 of 2019.

The prayer for bail of the petitioner was earlier rejected in B. A. No. 6837 of 2019.

It appears that seven witnesses including the informant have already been examined during trial. The informant who has been examined as P.W. 7 has not supported the prosecution case and has been declared hostile by the prosecution which in fact has diluted the nature of allegations levelled against the petitioner. The petitioner is in custody since 29.05.2019.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned District & Additional Sessions Judge II, Koderma in connection with Jainagar P.S. Case No. 79 of 2019 corresponding to S. T. No. 89 of 2019.

(Rongon Mukhopadhyay, J)